GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS & SPORTS
(DEPARTMENT OF SPORTS)

LOK SABHA
UNSTARRED QUESTION NO. 1709
TO BE ANSWERED ON 20.12.2018

Promotion of Sports

1709.   SHRIMATI MEENAKASHI LEKHI:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

a)   whether the Government proposes to transfer sports subject from the State List to Concurrent List and if so, the details thereof;

b)   the details of measures proposed to be taken at national level for development of sports in case of such transfer of sports to Concurrent List; and

c)   the details of measures being taken by the Government for increasing the participation of women and youth from tribal areas in sports?

ANSWER
THE MINISTER OF STATE (INDEPENDENT CHARGE)
FOR YOUTH AFFAIRS AND SPORTS
[COL. RAJYAVARDHAN RATHORE (RETD.)]

(a):   There is a proposal under consideration of the Government to bring "Sports" under concurrent List from State List. In this regard, the Ministry of Youth Affairs & Sports (Department of Sports) has sought comments from the concerned Ministries/Departments as well as Governments of States/UTs.

The main objective of shifting "Sports" from State List to Concurrent List is to enable the Central Government to provide for a robust comprehensive framework for sports.

(b) & (c): All sports promotional schemes of this Ministry (Department of Sports) are applicable to whole country irrespective of area and gender. However, some schemes of the Ministry have specific component for increasing the participation of women and youth from tribal areas in sports.

Continuous efforts are made to increase the participation of women and youth from tribal areas in the sports. The participation of number of girls trainees under SAI Schemes have increased from 3530 (2015-16) to 4031 (2016-17) to 4426 (2017-18). Similarly, the number sportspersons of which majority of them come from rural and tribal areas of the country have increased from 11773 (2015-16) to 13684 (2016-17) to 14907 (2017-18) under SAI Schemes.

*****